

ITEM NO.2 Court 3 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1968-1970/2014

MANOJ @ MANOJ GURJAR & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(only I.A.No. 135986 of 2021 in criminal appeal No. 1971 of 2014)

WITH

Crl.A. No. 1971/2014 (II)
(FOR INTERIM BAIL ON IA 135986/2021
IA No. 135986/2021 - INTERIM BAIL)

Date : 10-12-2021 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Appellant(s) Mr. T. N. Singh, AOR
 Mr. Vikas K Singh, Adv.
 Mr. Rajshree Singh, Adv.
 Mr. Sham Chand Tanwar, Adv.

Ms. Anu Gupta, AOR
Mrs. Gouri K Mohanti, Adv

For Respondent(s) Mr. Ajay Kumar Misra, Sr. Advocate
 Mr. Sarvesh Singh Baghel, AOR
 Mr. Sriharsh N. Bundela, Advocate

UPON hearing the counsel the Court made the following
O R D E R

IA No. 135986/2021 in Crl. Appeal No. 1971 of 2014

Considering the fact that the applicant has undergone more than 14 years of sentence period and there is no adverse report against him about his conduct in jail, coupled with the fact that the co-accused has already

been released on bail on the ground that the appeal may not be taken up for hearing in the immediate near future, the application for bail is allowed.

Accordingly, taking overall view of the matter, we direct that, during the pendency of the appeal, the applicant (Amit Jaat) be released on bail to the satisfaction of the Trial Court in connection with Case Crime No. 128 of 2007 and 128A of 2007 dated 09.07.2007, registered at PS Agauta, District Bulandshahr and on such terms and conditions as may be imposed by the Trial Court.

The application for bail is disposed of accordingly.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)